

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:2863
ANSWERED ON:07.12.2009
CORPORATISATION OF MAJOR PORTS
Jeyadural Shri S. R.

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government proposes to Corporatise major ports; and
- (b) if so, the details thereof and the reasons therefore?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (G.K.VASAN)

(a): A Bill was earlier introduced in the Lok Sabha on 31.08.2001 to amend the Major Port Trusts Act, 1963 by bringing in enabling provisions to facilitate Corporatisation of Major Ports. The Bill was referred to the Department Related Parliamentary Standing Committee on Transport, Tourism & Culture for examination. The report of this Committee was submitted to the Parliament in February, 2003. While the Government was formulating its response to the observations and recommendations given in the report, the 13th Lok Sabha was dissolved. Consequently, the Bill lapsed. The Government decided to conduct an evaluation of the performance of Ennore Port Limited (EPL), which is a company, by a Committee of Experts. The Committee has submitted its Report, which is under examination of the Ministry

(b): Does not arise.